

*No  
Revision*

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

(S)

**O.A. No.** 654/88  
**T.A. No.**

**DATE OF DECISION** 15th Sept., 1992.

Shri Manga Gobariya Petitioner

Mr. R. K. Mishra Advocate for the Petitioner(s)

**Versus**

Union of India and Ors. Respondent

Mr. N. S. Shevde. Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. : N.V. Krishnan Vice Chairman

The Hon'ble Mr. : R.C. Bhatt Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Manga Gobaria  
C/o Hari Shankar Jagni,  
Sant Kabir Nagar, Akota,  
Near Railway line,  
Baroda.

..... Applicant.

( Advocate : Shri R. K. Mishra )

1. Union of India,

To be served through  
General Manager,  
Chruch Gate  
Bombay.

2. Divisional Railway Manager

Western Railway, Pratap Nagar,  
Baroda.

3. Sr. Divl Engineer I

WR, Pratap Nagar,  
Baroda.

..... Respondents.

( Advocate Shri N. S. Shevde )

O R A L J U D G E M E N T

O.A. 654/88

Date: 15-9-92

Per : Hon'ble Shri N.V. Krishnan.

Vice Chairman.

Neither the applicant nor his counsel is present.

Shri Shevde for the respondent.



10

We have seen from the record that none has appeared for the applicant for quite some time in this matter. On 29-7-1992 we directed the notice to be served on the learned Counsel for applicant as well as on applicant about today's hearing. That notice has been served. None is present today. In this view of the matter we dismiss the case in default.

*Neel*  
(R.C.Bhatt)  
Member (J)

*Un*  
1578/92  
(N.V.Krishnan)  
Vice Chairman.

\*AS.